

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 12(ND)/2012
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President


SH. R.VARADHARAJAN
Hon'ble Member (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2017

NAME OF THE COMPANY: Indian Railway Catering & Tourism Corp. Ltd.
Vs.
M/s. Royale India Rail Tours Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of
the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	MR. SUDIPTO SARKAR,	Sr. Adv	} - PETITIONER	
2.	MR. ABHIJEET SINHA,	Adv		
3.	MR. SAURAV AGARWAL,	Adv		
4.	MS. TITASH SEN,	Adv		
5.	MS. AAKRITI DAWAR,	Adv		

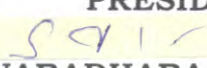
1.	MR. MILAN DEEP SINGH,	ADV	} - RESPONDENT NO.1	
2.	MR. MAYANK SAPRE	ADV		
	(for Agreemal Law Associates)			

ORDER

Learned counsel for the parties state that the order is expected from the Arbitral Tribunal. At the joint request of the learned Counsel for the parties, the matter is adjourned to 9th May, 2017.

The interim directions shall continue.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(R.VARADHARAJAN)
MEMBER(JUDICIAL)

05.05.2017
V.Sethi